

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 612  
IB-2115(ND)/2019

IN THE MATTER OF:  
M/s. DMI Finance Pvt. Ltd.

...PETITIONER

Vs.

M/s. Abloom Infotech Pvt. Ltd.

...RESPONDENT

Section  
U/s 7 of IB Code, 2016

Order delivered on 26.09.2022  
(Virtual Hearing)

Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor  
For the Respondent/Corporate Debtor

:  
:Adv Sumit Sinha for R-1 and R-5 in  
IA no- 5876 of 2021, Mr. Vipul  
Ganda, Mr. Sumit Chander, Ms.  
Guresha Bhamra and Ms. Abhipsa  
Mohanty, Advocates. Mr. Vipul  
Ganda, Mr. Sumit Chander, Ms.  
Guresha Bhamra and Ms. Abhipsa  
Mohanty, Advocates for Respondent  
No. 2, in IA No. 5557 of 2021 &  
IA/421/2022.

For the Noida Authority

:Mr. Rachit Mittal, Mr. Parish  
Mishra, Ms. Pooja Kapur, Advocates.  
:RP Parveen Bansal along with Mr.  
Mohit Jolly Adv and Ms. Veenu Drall,  
Advocate.

For the RP

For the Intervenors

:Mr. Vipul Ganda, Mr. Sumit  
Chander, Ms. Guresha Bhamra and  
Ms. Abhipsa Mohanty, Advocates in  
IA No. 2435/2022

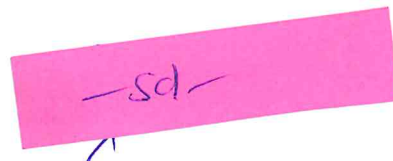
For Chandgi Ram Real Estate

Consultants Pvt. Ltd.

:Mr. Sanjoy Ghose, Sr. Adv. along  
with Dr. Farrukh Khan, Mr.

(Annu)





For the Applicant

Ateendra Saumya Singh & Mr.  
Alankrit Bhatnagar, Advocates  
: Mr. Vipul Ganda, Mr. Sumit  
Chander, Ms. Guresha Bhamra and  
Ms. Abhipsa Mohanty, Advocates in  
IA. No. 5893 of 2021.

ORDER

IA/2435/2021

Intervenor in IA/2435/2021 i.e. M/s. DMI Finance Pvt. Ltd. may after getting the NCLAT orders rectifying the errors pointed out by them may file application seeking the leave of this Tribunal to be an intervenor in the matter.

IA/5557/2021

The arguments of the Applicant is part heard. For continuation of the arguments of the Applicant as well as by the Applicant of IA No. 5893/2021 may be posted after ten days.

IA/5876/2021

Ld. Counsel for the Respondent No. 1 and 5 is present and prayed for grant of time. Week days' time is granted for filing reply. Ld. Counsel is directed to file vakalatnama within three days. As the last opportunity one week time is granted for filing reply on behalf of the R1 & R5. Respondent Nos. 2 to 4 & 6 are not present. They are directed to file reply in the matter before the next date of hearing otherwise non bailable warrants will be issued against the

(Annu)

—Sel—

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respondents/the person responsible for conducting the affairs of the business of this Companies. Let Court Officer send e-notice to the Respondent. RP may also send notice to those respondents along with the copy of today's order. Ld. Counsel for the R1 & R5 may also convey today's order to the other Respondents who are not present today. Therefore, let this matter be posted after ten days.

List the matter along with all other IAs which are listed today on 13.10.2022.



(Rahul Bhatnagar)  
Member (T)



(P.S.N Prasad)  
Member (J)